GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO.2078
TO BE ANSWERED ON 12TH DECEMBER, 2025

FOOD SAFETY REGULATIONS

2078. DR. M K VISHNU PRASAD:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government intends to take measures to ensure that processed food/oil which is causing cancer is not allowed to enter the food chain, if so, the details thereof;

(b) whether there are any provisions in law that hold persons liable who trade, circulate, or use
such cancer-causing processed foods/oil; and

(c) whether the Government has banned any ingredients found to be cancer-causing that are used for food processing, if so, the details thereof?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)

(a) to (c): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments.

The FSS Act, 2006, mandates FSSAI to ensure that the food products/ingredients permitted for use are safe for human consumption. The risk assessment of additives including due safety such as carcinogenicity and toxicity is carried out by the Scientific Panel of Food Additives, Flavourings and Processing Aids using applicable scientific methodologies.

FSSAI has notified standards for range of food products including oil vide Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011.

Further, FSSAI has initiated the following measures:-

- Regular surveillance drives, monitoring, regulatory inspection and random sampling of various food products are conducted throughout the year by the officials of Food Safety Departments of the respective States/ UTs and Regional offices of FSSAI to check compliance with the quality and safety parameters in food products as laid down under Food Safety and Standards (FSS) Act, 2006, and Regulations made thereunder.
- In the event of any violations, strict regulatory actions are enforced against the offenders in accordance with the provisions of the FSS Act, Rules and Regulations made thereunder. The FSS Act, 2006 provides for comprehensive penal provisions, including fines and imprisonment, for different categories of offences.
- Penalties are imposed through adjudication for violations under the FSS Act, 2006 attract imprisonment and fines.

****